

The  
  
Kolkata Gazette  
सत्यमेव जयते  
Extraordinary  
Published by Authority

PHALGUNA 25]

WEDNESDAY, MARCH 16, 2022

[SAKA 1943

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 237-L.— 16th March, 2022.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 3 of 2022**

**THE WEST BENGAL UNIVERSITY OF TEACHERS' TRAINING,  
EDUCATION PLANNING AND ADMINISTRATION  
(AMENDMENT) BILL, 2022.**

**A**

**BILL**

*to amend the West Bengal University of Teachers' Training, Education Planning and Administration Act, 2014.*

WHEREAS it is expedient to amend the West Bengal University of Teachers' Training, Education Planning and Administration Act, 2014, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal University of Teachers' Training, Education Planning and Administration (Amendment) Act, 2022.

West Ben. Act  
XXI of 2014.

*The West Bengal University of Teachers' Training,  
Education Planning and Administration (Amendment) Bill, 2022.*

(Clauses 2-8.)

(2) It shall come into force at once.

Amendment in the  
long title of Act  
XXI of 2014.

2. For the long title of the West Bengal University of Teachers' Training, Education Planning and Administration Act, 2014 (hereinafter referred to as the principal Act), the long title "An Act to provide for the establishment and incorporation of Baba Saheb Ambedkar Education University and to provide for matters connected therewith or incidental thereto" shall be substituted.

Amendment of  
Preamble.

3. In the Preamble of the principal Act, for the words "a University of teachers' training, education planning and administration in West Bengal", the words "a University, namely Baba Saheb Ambedkar Education University for the purposes" shall be substituted.

Amendment of  
section 1.

4. In sub-section (1) of section 1 of the principal Act, for the words "West Bengal University of Teachers' Training, Education Planning and Administration", the words "Baba Saheb Ambedkar Education University" shall be substituted.

Amendment of  
section 2.

5. In clause (30) of section 2 of the principal Act, for the words "West Bengal University of Teachers' Training, Education Planning and Administration", the words "Baba Saheb Ambedkar Education University" shall be substituted.

Amendment of  
section 3.

6. In section 3 of the principal Act,—

(1) in sub-section (1), for the words "West Bengal University of Teachers' Training, Education Planning and Administration", the words "Baba Saheb Ambedkar Education University" shall be substituted;

(2) in sub-section (2), for the words "West Bengal University of Teachers' Training, Education Planning and Administration", the words "Baba Saheb Ambedkar Education University" shall be substituted;

(3) in sub-section (4), for the words "West Bengal University of Teachers' Training, Education Planning and Administration", the words "Baba Saheb Ambedkar Education University" shall be substituted.

Amendment of  
section 38.

7. In section 38 of the principal Act,—

(1) in sub-section (1), for the words "West Bengal University of Teachers' Training, Education Planning and Administration", the words "Baba Saheb Ambedkar Education University" shall be substituted;

(2) in sub-section (2), for the words "West Bengal University of Teachers' Training, Education Planning and Administration", the words "Baba Saheb Ambedkar Education University" shall be substituted.

Amendment of  
section 65.

8. In clause (a) of sub-section (9) of section 65 of the principal Act, for the words "West Bengal University of Teachers' Training, Education Planning and Administration", the words "Baba Saheb Ambedkar Education University" shall be substituted.

*The West Bengal University of Teachers' Training,  
Education Planning and Administration (Amendment) Bill, 2022.*

*(Clause 9.)*

Amendment of  
section 66.

9. In section 66 of the principal Act,—

(1) in the marginal heading, for the words “West Bengal University of Teachers’ Training, Education Planning and Administration”, the words “Baba Saheb Ambedkar Education University” shall be substituted;

(2) in sub-section (1), for the words “West Bengal University of Teachers’ Training, Education Planning and Administration”, the words “Baba Saheb Ambedkar Education University” shall be substituted.

**STATEMENT OF OBJECTS AND REASONS.**

It has been proposed to rename an existing State-aided University after the name of Baba Saheb Ambedkar, the great nationalist, freedom fighter, social reformer and the Chairman of the Constitution Drafting Committee. The West Bengal University of Teachers’ Training, Education Planning and Administration is a specialized State-aided University exclusively dedicated for pursuing studies on Teachers’ Training, Education Planning and Administration and having an area of jurisdiction throughout the State of West Bengal. It is felt that renaming the West Bengal University of Teachers’ Training, Education Planning and Administration in the name of Baba Saheb Ambedkar will be befitting to the great contribution rendered by Baba Saheb Ambedkar during the pre and post Independence era of the country.

2. Accordingly, it is proposed that the name of the West Bengal University of Teachers’ Training, Education Planning and Administration be renamed as the Baba Saheb Ambedkar Education University.

3. The Bill is prepared keeping in view the above objectives.

4. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA:  
*The 7th March, 2022.*

BRATYA BASU,  
*Member-in-charge.*

By order of the Governor,

PARTHA SARATHI SEN,  
*Secy. to the Govt. of West Bengal,  
Law Department.*